

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 17, 20-22 in CIVIL APPEAL NO. 2138 OF 2000

TURNER MORRISON & CO.LTD.

Appellant (s)

VERSUS

HUNGERFORD INVEST.LTD.

Respondent(s)

(for directions and office report)

(FOR FINAL DISPOSAL)

Date: 18/07/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE D.K. JAIN

For applicants(s)Appellant(s)

Dr. Abhishek Singhvi, Sr. Adv.

Mr. Krishna Kumar, Adv.

Mr. Krishnendu Dutta, Adv.

Ms. Lupanlu Gangmei, Adv.

For Respondent(s)

Mr. R.K. Kapoor, Adv.

Mr. M.K. Verma, Adv.

Mr. Govind Kaushik, Adv.

Ms. Anita Sharma, Adv.

Mr. Anis Ahmed Khan, Adv.

UPON hearing counsel the Court made the following

O R D E R

The Interlocutory Applications are dismissed as withdrawn in terms of the sign

ed order.

(Rajesh Dham)

(Veera Verma

Court Master

Court Master

(signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.S. NOS. 17, 20-22

IN

CIVIL APPEAL NO. 2138 OF 2000

TURNER MORRISON & CO.LTD.

Applicant(s)/Appellant(s)

VERSUS

HUNGERFORD INVEST.LTD.

Respondent(s)

O R D E R

Heard.

The learned counsel appearing for the parties seek to withdraw these Interlocutory

Applications with liberty to move application before the Company Judge.

The Interlocutory Applications are dismissed as withdrawn with liberty to the applicant

(s)/appellant(s) to move application before the Company Judge. If such an application is moved,

the Company Judge shall dispose of the same in accordance with law.

..J.

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(K.G. BALAKRISHNAN)

.J.

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(D.K. JAIN)

NEW DELHI

JULY 18, 2006.